

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**APPEAL NO. 32 OF 2016**  
**AND**  
**APPEAL NO. 33 OF 2016 & IA NO. 86 OF 2016**

**Dated: 6<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Jindal Stainless (Hisar) Ltd.**

**.... Appellant(s)**

**Vs.**

**Haryana Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. G. Sai Kumar for R-2 & 3

**ORDER**

**IA NOs. 1053 & 1054 OF 2018**  
***(Appln. for condonation of delay in filing written submission)***

Learned counsel for respondent Nos. 2 & 3 tenders the written submissions with the application for condonation of delay in filing the written submissions.

With the consent of the parties, these IAs are taken on board.

In these applications, the applicant/respondent Nos. 2 & 3 have prayed that delay in filing written submissions may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing written submissions. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing written submissions is condoned and written submissions are taken on record. Applications are disposed of.

**APPEAL Nos. 32 & 33 of 2016**

Learned counsel for the appellant seeks a week's time to file written submissions. He may file the same on or before 14.08.2018 after serving copy on the other side.

List the matter for reporting compliance on **14.08.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**